

**By E-Mail/Speed Post/ Special Messenger**  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-81/2023/ 11765 /A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge,  
South Salmara-Mankachar

Dated Guwahati, the 5<sup>th</sup> December, 2023

Sub:- **Permission to avail Home Travel Concession (HTC)**  
Ref:- Letter No. DJ.SSM-I.6/Esstt/2021-2023/1357/E, dated 22.11.2023

Sir,

With reference to the above, I am directed to inform you that Shri Priyungchu Bordoloi, Civil Judge (Jr. Div.)-cum-JMFC, Hatsingimari, South Salmara-Mankachar, has been allowed to avail HTC for the block period of 2022-2023, to travel from Hatsingimari, South Salmara-Mankachar to his hometown Chinnamara, Jorhat and return back to Hatsingimari, w.e.f. 22.12.2023 (after Court hours) to 25.12.2023 (tentatively), by the shortest possible route, as per existing Rule.

Shri Bordoloi may be informed accordingly.

Thanking you.

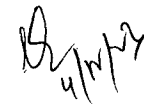
Yours faithfully,



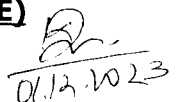
**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-81/2023/ 11766-11769/A. Dated 5<sup>th</sup> December, 2023  
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Priyungchu Bordoloi, Civil Judge (Jr. Div.)-cum-JMFC, Hatsingimari, South Salmara-Mankachar for information, with reference to his letter dated 16.11.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



**REGISTRAR (VIGILANCE)**

  
01.12.2023